

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No.2/RP/2023 in
Petition No. 79/TT/2020**

Subject : Petition for review of order dated 9.2.2021 in Petition No. 79/TT/2020.

Date of Hearing : 28.7.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited & 16 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL, Advocate
Shri Zafrul Hasan, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Mukesh Bhakar, PGCIL

Record of Proceedings

The present Review Petition is preferred against the Commission's order dated 9.2.2021 in Petition No. 79/TT/2020, wherein the tariff for the period from COD to 31.3.2019 was trued up and tariff for 2019-24 tariff period was approved in respect of five number of assets including Asset-1 i.e. LILO of existing Bangalore-Salem 400 kV S/C Line at Hosur and Extension of 400/220 kV Sub-station at Hosur under "Southern Region System strengthening Scheme- XVIII". The present Review Petition was admitted on 27.4.2023 and notice was issued to the Respondents. However, none of the Respondents have filed any reply to the Review Petition.

2. Learned counsel for the Review Petitioner submitted that the issue involved in the impugned order is confined to the treatment of Interest During Construction (IDC) pertaining to Asset-1 which was declared under commercial operation on 1.2.2014 during 2009-14 tariff period. The Review Petitioner discharged an amount of ₹57.51 lakh (₹0.08 lakh during 2013-14 and ₹57.42 lakh during 2014-15) pertaining to Asset-1. The Commission, after calling for the details of accrued IDC in Petition No. 79/TT/2020, deducted the said amount from the completion cost as on 31.3.2014. However, the said



amount of ₹57.42 lakh was not added back in the ACE for 2014-15, when the said amount of IDC was discharged by the Petitioner and the same is an error apparent on the face of the record which needs to be rectified.

3. After hearing the learned counsel for the Review Petitioner, the Commission reserved its order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

